

the MOU between Ministry of Communications and Information Technology and Ministry of Defence.

(c) The operators shall be awarded 3G spectrum through auction.

(d) and (e) Defence will be provided alternate Optical Fiber Cable (OFC) network to vacate spectrum. This will take 3 years from signing of MOU as given in (b) above.

Auction of 2G spectrum

2888. SHRI NAND KISHORE YADAV:
SHRI VIRENDRA BHATIA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the Spectrum Committee have recommended auctioning of 2G spectrum and many of its members who were earlier against auctioning have now changed their stand and recommended auctioning of the 2G spectrum;

(b) if so, the facts thereof;

(c) whether it is also a fact that GSM operators are entitled to 6.2 MHz of mandated spectrum as per licence conditions; and

(d) if so, how does Government ensure that some of the operators who have got 4.4 MHz as the initials start up spectrum at least get the mandated spectrum of 6.2 MHz before the 2G spectrum is put to auction?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) The Spectrum Committee have made several recommendations including auction of 2G spectrum. The Government has referred to TRAI on 7th July, 2009 for seeking recommendations on the Report.

(c) No, Sir. As per service licence condition, the GSM operators are entitled to initial/start up spectrum up to 4.4 + 4.4 MHz subject to its availability. Additional spectrum upto 6.2 + 6.2 MHz may be considered for allocation, subject to availability, after ensuring optimal and efficient utilization of the already allocated spectrum taking into account all types of traffic and guidelines/criteria prescribed from time to time.

(d) Does not arise in view of (c) above.

Order of WPC wing

2889. SHRI VIRENDRA BHATIA:
SHRI NAND KISHORE YADAV:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that WPC wing of DOT had issued an order dated 1st February, 2002 stating that the additional spectrum of 1.8 MHz beyond 6.2 MHz would be assigned only in 1800 MHz band;

- (b) if so, the facts thereof;
- (c) whether additional spectrum of 1.8 MHz beyond 6.2 MHz had been issued to any operator in 900 MHz band in violation of the above guidelines;
- (d) if so, the list of operators having spectrum beyond 6.2 MHz in 900 MHz; and
- (e) the action proposed to be taken by Government to recover the extra spectrum in 900 MHz band from such operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) and (b) No, Sir. The order dated 1st February, 2002 of WPC Wing of DoT does not state that the additional spectrum of 1.8 MHz beyond 6.2 MHz would be assigned only in 1800 MHz band. It states that “the additional spectrum of 1.8 MHz + 1.8 MHz **would be assigned in 1800 MHz Band.**”

(c) Additional spectrum beyond 6.2 MHz was allotted to some operators in 900 MHz band subject to its availability, which does not violate the WPC Wing order dated 1st February, 2002. This order is not restricting for allotment of additional spectrum in MHz band.

(d) The list of operators having spectrum beyond 6.2 MHz in 900 MHz is given in the Statement (See below).

(e) Does not arise in view of (a) to (c) above.

Statement

Details of GSM operators having spectrum beyond 6.2 MHz in 900 MHz band

Sl. No.	Service area	Name of the operators	Amount of spectrum allotted beyond 6.2 MHz in 900 MHz band (in MHz)
1	2	3	4
1.	Delhi	Bharti	1.8
		Vodafone	1.8
2.	Mumbai	BPL	1.8
		Vodafone	1.8
3.	Kolkata	Vodafone	1.6
4.	Maharashtra	Idea	1.6
5.	Gujarat	Vodafone	1.6
6.	Andhra Pradesh	Bharti	1.6

1	2	3	4
7.	Karnataka	Bharti	1.6
8.	Tamilnadu	Aircell	1.6
9.	Punjab	Bharti	1.6
		Spice	1.6
10.	Jammu and Kashmir	BSNL	1.8

Spectrum beyond 6.2 MHz

2890. SHRI VIRENDRA BHATIA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that the spectrum beyond 6.2 MHz has been allocated to some GSM operators without any guidelines/criteria;

(b) if so, the facts thereof and the list of operators who have been given spectrum beyond 6.2 MHz;

(c) when was the allocation beyond 6.2 MHz made to the GSM operators; and

(d) the action proposed by Government to recover the additional spectrum allocated beyond 6.2 MHz in violation of licence conditions?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): (a) No, Sir.

(b) and (c) The spectrum allotted as per guidelines/criteria beyond 6.2 MHz along with the date on which such allotment was made is given in the Statement (See below).

(d) There is no violation of licence condition in the allotment of additional spectrum beyond 6.2 MHz, as such there is no proposal for recovery of spectrum.

Statement

Details of additional GSM Spectrum beyond 6.2 MHz allotted to operators

Sl. No.	Service Area	Name of the Operator	Date on which additional spectrum beyond 6.2 MHz was made	Allotted additional spectrum beyond 6.2 MHz in MHz
1	2	3	4	5
1.	Delhi	Bharti	17.07.2002	3.8
		Vodafone	17.07.2002	3.8
		MTNL	06.12.2005	6.2
		IDEA	06.12.2005	1.8